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WA-2052-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 22nd OF AUGUST, 2025

WRIT APPEAL No. 2052 of 2025

YADVENDRA PANDEY

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Yogesh Singh Baghel - Advocate for the appellant.

Shri Anubhav Jain - Government Advocate for the respondent/State.

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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for the State raises a preliminary objection with regard to the maintainability of an intra court appeal against the impugned order.

Faced with the objection, learned counsel for the appellant seeks leave to withdraw the appeal reserving the rights of the appellant to initiate appropriate proceedings in accordance with law.

Accordingly, appeal is dismissed as withdrawn.

All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE

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